

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6954/2025

SAURABH JHUNJHUNWALA

APPELLANT(S)

VERSUS

PEGASUS ASSETS RECONSTRUCTION COMPANY
PRIVATE LIMITED & ANR.

RESPONDENT(S)

O R D E R

1. We find no good reason to interfere with the impugned order dated 01.05.2025 passed by the National Company Law Appellate Tribunal, Principal Bench, New Delhi.
2. The appeal is dismissed accordingly.
3. Pending application(s), if any, stands disposed of.

.....J.
[J.B. PARDIWALA]

.....J.
[R. MAHADEVAN]

New Delhi
23rd May, 2025

ITEM NO.50

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6954/2025

SAURABH JHUNJHUNWALA

Appellant(s)

VERSUS

PEGASUS ASSETS RECONSTRUCTION COMPANY
PRIVATE LIMITED & ANR.

Respondent(s)

FOR ADMISSION

IA No. 129537/2025 - STAY APPLICATION

Date : 23-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Shalini Kaul, AOR

Mr. Kalidharun K M, Adv.
Ms. Jaikriti Jadeja, Adv.
Mr. Amit Bhandari, Adv.

For Respondent(s) : Mr. Amar Dave, Sr. Adv.
Mr. Dinkar Singh, Adv.
Mr. Deepak Goel, AOR
Mr. Rohit Singh, Adv.
Ms. Alka Goyal, Adv.
Mr. Gaurav H. Sethi, Adv.
Mr. Aditya Giri, Adv.
Mr. Rahul Kapoor, Adv.
Mr. Rahul Pawar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The appeal is dismissed in terms of the signed order.
2. Pending application(s), if any, stand disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(POOJA SHARMA)
COURT MASTER (NSH)